

The Public Accounts Committee will examine such of the action taken notes as are received and will submit its Report to the Lok Sabha by the end of the current financial year.

श्री मधु लिमये : अध्यक्ष महोदय, मैं जानना चाहता हूँ कि क्या कमेटी को इस के मुताबिक कोई इत्तिल मिली है सरकार से कि रोड रोलर्स के मामले में किन किन डाइरेक्टरों और फर्मों को काली सूची में डाला गया है और यह भी मैं जानना चाहता हूँ कि क्या इन फर्मों ने और डाइरेक्टरों ने सरकार के खिलाफ कोई कानूनी कार्यवाही की है ?

SHRI M. R. MASANI : In view of the statement I have made, that the facts will be reported to the Lok Sabha within a month or so of this date, I do not think it would be desirable for any piecemeal information to be given at this stage.

श्री मधु लिमये : अध्यक्ष महोदय, माफ कीजिएगा, मैंने इतना ही पूछा है कि इन फर्मों और डाइरेक्टरों को ब्लैक लिस्ट किया है और इन लोगों ने सरकार के खिलाफ भी कोई केस दायर किया है ? यह तो बता सकते हैं ?

SHRI M. R. MASANI : Some information on this matter has come in and it will be considered by the Committee.

WRITTEN ANSWERS TO QUESTIONS

DEPUTATION ALLOWANCE TO OFFICERS IN BORDER ROADS ORGANISATION

- *307. **SHRI P. P. ESTHOSE :**
SHRI K. RAMANI :
SHRI E. K. NAYANAR :
SHRI P. GOPALAN :
SHRIMATI SUSEELA
GOPALAN :
SHRI SATYA NARAIN SINGH :
SHRI A. K. GOPALAN :
SHRI P. RAMAMURTI :

Will the Minister of DEFENCE be pleased to state :

(a) whether it is a fact that the personnel deputed to the Border Roads Organisation from State Public Works Department are not paid full Deputation Allowance M5LSS/68

according to the bond executed at the time of the deputation;

(b) if so, how much of the allowance has been paid to them;

(c) the reason for reducing the allowance; and

(d) whether the dispute with those personnel in regard to the payment of the allowance has since been settled ?

THE MINISTER OF DEFENCE (SHRI SWARAN SINGH). (a) to (d). A statement, containing the reply is placed on the Table of Lok Sabha.

STATEMENT

State Government employees, whose services are obtained on deputation for employment in the Border Roads Organisation, have an option to retain their parent departments' scales of pay or to come on to the scales of pay prescribed by the Government of India for the employees, directly recruited in the Border Roads Organisation. If the deputationists choose to retain their parent department's scales of pay, they are eligible under conditions prescribed from time to time by the Government of India for all deputationists, to draw, in addition to pay, a deputation allowance. Prior to the 15th September, 1966, deputation allowance was admissible to all deputationists. But, after the 15th September, 1966, deputation allowance is paid only to those, who are appointed, on deputation, in posts, carrying higher scale of pay.

No case has come to the notice of the Government where deputation allowance, otherwise admissible, has not been paid to the deputationists from State Public works Department.

The questions raised in (b), (c) and (d) do not, therefore, arise.

GRANT OF INCREMENTS TO JAWANS

- *308. **SHRI NAMBIAR :**
SHRI K. ANIRUDHAN :
SHRI UMANATH :
SHRI K. M. ABRAHAM :

Will the Minister of DEFENCE be pleased to state :

(a) whether it is a fact that the Jawans are entitled to an increment of Rs. 2.50 on completion of 5 years' service and again